

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**IA.Nos.1 AND 2 OF 2026
IN/AND
WRIT APPEAL NO: 407 OF 2026**

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order
Dated 10-02-2026 in W.P.No 21589 of 2019 on the file of the High Court.

Between:

Ch. Pochi Reddy, S/o Buchi Reddy, Aged about 58 years, Occ Agriculture, R/o
Bommapur Village, Mahadevpur Mandal District, Jayashankar, Telangana.

...APPELLANT

AND

1. Kankanala Aruna, W/o Ravinder Reddy, Aged 44 years, Occ Agriculture, R/o
Mahadevpur Village and Mandal, Jayashankar Bhupalpally District
2. The State of Telangana, Rep by its Principal Secretary, Home Department,
Secretariat, Hyderabad
3. The Station House Officer, Mahadevpur Police Station, Mahadevpur,
Jayashankar Bhupalpally District.

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the
affidavit filed in support of the petition, the High Court may be pleased to grant leave
to file the instant appeal against the order dated 10.02.2026 passed in W.P. No.
21589 of 2019 pending disposal of the Writ Appeal.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 57 days in filing the instant Appeal against the order dated 10.02.2026 passed in W.P. No. 21589 of 2019 pending disposal of the Writ Appeal.

I.A. NO: 4 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order passed in W.P.No.21589 of 2019, pending disposal of the above writ appeal.

**Counsel for the Appellant: SRI Md. NAWAZ HYDER ALI FOR Ms. PILLIX LAW
FIRM**

Counsel for the Respondent No.1: SRI K.DURGA PRASAD

Counsel for the Respondent Nos.2 & 3: SRI MAHESH RAJE, GP FOR HOME

The Court made the following: COMMON JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.Nos.1 and 2 of 2026
in/and
WRIT APPEAL No.407 of 2026

Dated: 10.04.2026

Between:

Ch. Pochi Reddy

...Appellant

and

Kankanala Aruna
and 2 others.

...Respondents

JUDGMENT:

Learned counsel Sri Md. Nawaz Hyder Ali, representing
M/s. Pillix Law Firm, appears for the appellant.

Learned counsel Sri K.Durga Prasad appears for respondent
No.1.

Sri Mahesh Raje, learned Government Pleader for Home, appears
for respondents No.2 and 3.

2. I.A.No.1 of 2026 has been filed by the applicant seeking leave to file the present appeal and I.A.No.2 of 2026 has been filed seeking to condone the delay of 57 days in filing the present appeal.

3. The writ appeal arises out of the judgment dated 10.02.2026 passed by the learned writ court disposing of W.P.No.21589 of 2019 filed by respondent No.1 herein.

4. The leave applicant is the respondent in S.A.No.437 of 2023, which arises out of dismissal of A.S.No.130 of 2022 (A.S.No.13 of 2019 (old)), whereby the decree and judgment dated 19.08.2019 passed in favour of respondent No.1 in O.S.No.52 of 2012 was set aside by the first appellate court. After the judgment and decree in favour of respondent No.1 in O.S.No.52 of 2012, he had approached the learned writ court by filing W.P.No.21589 of 2019 for grant of police protection, which was granted by an interim order dated 16.10.2019. However, though the judgment in O.S.No.52 of 2012 was set aside by the first appellate court and the case is at the stage of Second Appeal at the behest of respondent No.1, in the pending writ petition, the learned writ court has, on prayer of respondent No.1, by the impugned judgment directed him to submit an appropriate application to the competent

police authority as and when police protection is required. Respondent No.3 herein was directed to take appropriate action strictly in accordance with law keeping in view the subsisting decree and pendency of the appeal.

5. The leave applicant was not impleaded as a party respondent, despite the above history of litigation between the parties. He sought his impleadment but did not pursue the matter. Now upon passing of the impugned direction, he has preferred the present appeal with leave to appeal.

6. Learned counsel for respondent No.1 does not dispute that the judgment and decree in the suit was set aside by the first appellate court against which respondent No.1 has preferred a second appeal, which is pending before this court.

7. In the aforesaid gamut of facts and circumstances, the impugned direction passed by the learned writ court which, in essence, is in relation to the subject matter of the suit now at the stage of second appeal, the consequences thereof could adversely affect the leave applicant. Therefore, the leave application i.e., I.A.No.1 of 2026 is allowed.

8. Upon hearing learned counsel for the parties, the delay in filing the appeal is condoned and I.A.No.2 of 2026 is allowed in the aforesaid facts and circumstances.

9. The impugned judgment is set aside and the matter is remanded to the learned writ court. Respondent No.1 is directed to implead the appellant herein in the writ petition. The learned writ court shall decide the matter afresh in accordance with law after hearing the rival parties.

10. The writ appeal is accordingly allowed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- K. SAILESHI
JOINT REGISTRAR

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SECTION OFFICER

To

1. The Principal Secretary, Home Department, Secretariat, Hyderabad, State of Telangana.
2. The Station House Officer, Mahadevpur Police Station, Mahadevpur, Jayashankar Bhupalpally District.
3. The Section Officer, Writ (Non-Service), Section, High Court for the State of Telangana, Hyderabad.
4. The Section Officer, Posting Section, Section, High Court for the State of Telangana, Hyderabad
5. One CC to Ms. PILLIX LAW FIRM, Advocate [OPUC]
6. One CC to SRI K.DURGA PRASAD, Advocate [OPUC]
7. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
8. Two CD Copies

PSK.
GJP

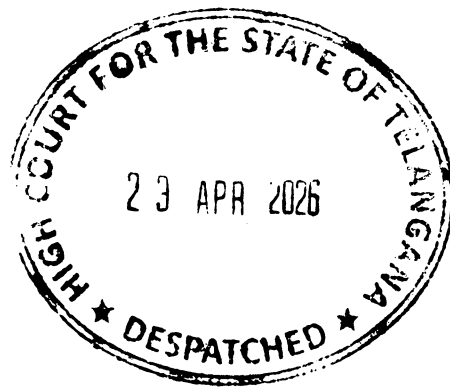
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HIGH COURT

DATED: 10/04/2026

COMMON JUDGMENT

**IA.Nos.1 AND 2 OF 2026
IN/AND
WA.No.407 of 2026**



**ALLOWING THE IA's AND WRIT APPEAL
WITHOUT COSTS**

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